

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JATPUR BENCH, JATPUR.

DATE OF ORDER : 5.4.2002

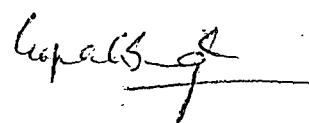
OA No. 172/2000

Manohar Ahuja son of Shri P.M. Ahuja aged 53 years resident of Flat No. 44 Telecom Staff Quarter, Bajaj Nagar, Jaipur employed as Executive Engineer, Postal Sub Division, Jahawar Nagar, Head Post Office Building, Jaipur.

....Applicant.

VERSUS

1. Union of India through Secretary, Ministry of Communication, Department of Telecommunications, 1300-A, Sanchar Bhawan, 20 Ashoka Road, New Delhi.
2. Director (Electrical Works), Ministry of Communication, Department of Telecommunications, Dak Tar hawan, Parliament Street, New Delhi.
3. Director (Postal Services), C/o Chief P.M.G., Rajasthan Circle, Jaipur.
4. Dy. Director of Accounts (Postal), Rajasthan, Jaipur.
5. Chief Engineer (Elct.), Department of Telecommunication, Mehta Chamber, Ahmedabad.
6. Chief Accounts Officer, (TA &IA), C/o C.G.M.T. Raj Circle, Jaipur.



....Respondents.

Mr. S.K. Singh, Counsel for the applicant.

Mr. Bhanwar Bagri, Counsel for the respondents.

CORAM

Hon'ble Mr. Gopal Singh, Member (Administrative)

Hon'ble Mr. J.K. Kaushik, Member (Administrative)

ORDER

PER HON'BLE MR. GOPAL SINGH, MEMBER (ADMINISTRATIVE)

In this application under Section 19 of the Administrative Tribunal's Act, 1985, applicant, Shri Manohar Ahuja, has prayed that administrative instruction dated 14.5.1998 (Annexure A/3) and 4.9.98 (Annexure A/5) be quashed. The learned counsel for the respondents submits that vide our letter dated 05.05.2000 (Annexure R/1), applicant was advised to make representation to Cadre Controlling Authority and respondents in this regard. The learned counsel for the applicant submits that he will submit the fresh representation in this case to the respondents.

2. We consider it appropriate to give directions to the respondents to consider the representation of the applicant ^{here} within ~~the~~ time frame. Accordingly we pass the order as under

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Applicant is directed to submit fresh representation within 15 days of this order and respondents are directed to consider the representation of the applicant and pass a speaking & reasoned order within three months

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from the date of receipt of the representation. The OA is accordingly disposed of. Meanwhile no recovery from the applicant would be made. In case applicant is aggrieved by the disposal of the representation by the respondents, he will be at liberty to approach to this Tribunal again.

J.K. KAUSHIK

(J.K. KAUSHIK)

MEMBER (J)

Gopal Singh

(GOPAL SINGH)

MEMBER (A)